

ITEM NO.42

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5447/2015

(Arising out of impugned final judgment and order dated 28/08/2014 in CRLA No. 1846/1986 passed by the High Court Of Judicature at Allahabad)

VIJAI PRAKASH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 02/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Ravi Shankar Ravi, Adv.
Ms. Priyanka Das, Adv.
For Mr. Ranjit Kumar Sharma, AOR

For Respondent(s) Mr. Vikrant Yadav, Adv.
Mr. M. R. Shamshad, AOR
Mr. Sameer Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment for one week, the matter is adjourned for one week.

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master